

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-511**  
Appeal.-229/252/ND/2023

**IN THE MATTER OF:**

Income Tax Officer Ward 18(3)

**.....Applicant**

**Vs.**

RoC & Ors. (Nexengg Consultancy Pvt. Ltd.)

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Parth Semwal, Mr. Abhishek Maratha, Mr. Apoorv  
Agarwal, St. Counsels for IT Dept.

For the Respondent :

For the RoC : Mr. Aakash Sharma, Adv.

**ORDER**

Ld. Counsel on behalf of the Income Tax Department is present and sought time to argue the matter. Ld. Counsel on behalf of Respondent Nos. 2 to 4 is present and their reply is also reflected on the e-portal of the Tribunal. Proxy counsel on behalf of the RoC is present. In view of the request made by Ld. Counsel on behalf of the Income Tax Department, list the matter on **04.09.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**